

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA**

O.A.350/868/2017

Order dated: 28.11.2018

**Coram : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

1. Pradip Kumar Prasad,
Son of Saudagar Prasad,
Aged about 35 years,
Residing at 12 B.M. Road, Cahmpdani,
Post Office – Baidyabati,
District – Hooghly, Pin – 712 222.
2. Prashant Kr. Yadav
Son of Lakshman Kr. Yadav,
Aged about 37 years,
Residing at 56/1/1 Kings Road,
Howrah – 1.
3. Swagata Rit (Kole),
Son of Dhaanjoy Kole,
Aged about 34 years,
Residing at Suksari Complex,
Suksantala, Chandanagar,
Hooghly.
4. Sankar Kumar Saha,
Son of late Radheshyam Saha,
Aged about 48 years,
Residing at 145 Pirtala Road,
Post Office – Shyamnagar,
Dist. – 24 Parganas (North),
Pin Code 743127, West Bengal.
5. Dinesh Chandra Prasad,
Son of Shri Birendra Prasad,
Aged about 32 years,
Residing at Tollygunje,
Near Malancha Cinema Holl,
Kolkata – 700 040.
6. Amit Kumar,
Son of Shri Arjun Prasad,
Aged about 38 years,
Residing 7 Garcha 1st Lane,
Block FF, Flat No. 377,
Kolkata 700 019.

7. Neyaz Akhtar,
Son of Peer Mohammad,
Aged about 38 years,
Residing at Customs & Central Excise
Qtrs Complex, Flat No. A 247,
179 Shantipally, Kolkata – 700 107.

8. Anuj Kumar Rai,
Son of Kavindra Nath Rai,
Aged about 35 years,
Residing at Customs & Central Excise
Qtrs Complex, Flat No. A 247,
179 Shantipally,
Kolkata 700 107.

9. Habibur Mondal,
Son of Joynal Mondal,
Aged about 33 years,
Residing at Village Kismat Goal Beria,
Post Office + Srikrishna Nagar,
P.S. – Joynagar,
District – South 24 Parganas,
Pin – 743 372.

10. Shankar Kumar,
Son of Surendra Prasad,
Aged about 33 years,
Residing 27/16/1, K.L. Goswami
Sarani Mohesh Searampore,
District – Hooghly, Pin – 712202.

11. Indrajit Dutta,
Son of Smriti Kumar Dutta,
Aged about 33 years,
Village and Post Office – Chhatni,
Via – Patuli,
P.S. – Purbasthali, Sub-District-Kalna,
District – Burdwan, Pin – 713512.

12. Kanish Pravin,
Son of A Parvin,
Aged about 37 years,
Residing Customs & Central Excise Qtrs,
Flat No. 112, 179, Shantipally,
Kolkata – 700 007.

13. Sohali Anwar,
Son of Md. Salim,
Aged about 33 years,
Residing at Dr. Noorie Lane No.,

Hooghly, Pin - 712 222.

14. Anirban Ghorai,
Son of Kashi Nath Ghorai,
Aged about 35 years,
Residing at Village Bansbadi,
P.O. + P.S. - Salboni,
District - West Medinipore,
Pin - 721 147.

..... Applicant.

Versus

1. The Union of India
Through the Secretary,
Ministry of Finance,
Government of India,
North Block,
New Delhi I.
2. Chairman,
Central Board of Excise and Customs,
North Block,
New Delhi I.
3. Chief Commissioner,
Central Excise,
Kolkata Zone/ Service Tax Kolkata Zone,
Utpad Shulkyा Bhawan,
Kolkata - 700 017.
4. Commissioner of Central Excise,
Kolkata 1, Comm'te,
Utpad Shulkyा Bhawan,
1st Floor, 180, Shantipally,
Kolkata - 700 017.
5. Administrative Officer (ET)
Central Excise Kol I,
Utpad Shulkyा Bhawan, 108, Santipally,
Kolkata - 700011.
6. Commissioner of C. Ex. Kol-II Comm'te,
M S Building, 15/1, Strand Road,
Kolkata - 700 001.
7. Administrative Officer (ET),
Central Excise Kol-II Comm'te
M S Bldg, 15/1, Strand Road,

Kolkata – 700 001.

8. Tamal Tarafdar,
Working as Inspector on Adhoc basis in
GST Kolkata South Commissionerate,
Utpad Shulkyा Bhawan,
Kolkata – 700007.
9. Kamal Kumar Bose,
Working as Inspector on adhoc basis in
GST Kolkata South Commissionerate,
Utpad Shulkyा Bhawan,
Kolkata 700001.
10. Nigma Domo Golmo,
Working as Inspector on adhoc basis at Siliguri
GST Central Revenue Building-Heren Mukherjee Road
Haimpara – Siliguri – 734001.

..... Respondents.

For the applicant : Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel

For the respondents : Mr. R. Haldar, Counsel
Mr. A.K. Manna, Counsel

ORDER (Oral)

Per : Bidisha Banerjee, Judicial Member

Since draft STA have appeared for the purpose grant of promotion to Post of Inspector the grievance for which prayer (A) has been redressed by the authorities. In regard to B and C, the respondents shall consider their prayer after finalising the draft seniority list of Senior Tax Assistant. In regard to payment of ~~arrears~~ ^{4 weeks} Counsel would agree and therefore the applicant shall be at liberty to file representation asking for the same within 4 weeks which if preferred shall be considered by the appropriate authority in accordance with law for reasoned and speaking order to be issued within 8 weeks thereafter and to grant to the applicant arrears as he would be entitled to in accordance with law. It goes

without saying that the private respondent shall have the right to agitate or object to the draft seniority list by way of a fresh O.A.

Accordingly, O.A. stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

drh

